

**PONDICHERY (REGULATION OF SUGAR PRODUCTION)
ORDER, 1962**

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In exercise of the powers conferred by Sec. 4 of the Foreign Jurisdiction Act, 1947 (47 of 1947) and of all other powers enabling it in this behalf, the Central Government hereby makes the following Order, namely :-

1. Short title and commencement :-

(1) This Order may be called the Pondicherry (Regulation of Sugar Production) Order, 1962.

(2) It shall be deemed to have come into force on the 1 st November, 1961.

2. Application of Act to State of Pondicherry :-

The provision of the Sugar (Regulation of Production) Act, 1961 (55 of 1961) are hereby applied to, and shall be in, the State of Pondicherry subject to any amendments to which the said Act is for the time being generally subject in the territories to which it extends and subject also to the condition that any reference in the said Act to any law not in force in the State of Pondichary shall be construed as a reference to the corresponding law, if any, in force in that State.

3. Repeal and saving :-

(1) The Pondicherry (Regulation of Sugar Production) Order, 1961 is hereby rescinded.

(2) Notwithstanding such rescission, anything done or any action taken under the Sugar (Regulation of Production) Ordinance, 1961 as applied to the State of Pondicherry by the said Order shall be

deemed to have been done or taken under the Sugar (Regulation of Production) Act, 1961 as applied to that State by this Order as if this Order were in force therein on the date, on which such thing was done or action was taken.